

**THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTA-MANI PANIGRAHI) :** (a) Recruitment in Defence Forces is open to all sections of society, irrespective of caste, creed or religion, provided they satisfy the laid down physical, medical and educational standards. There is no policy of reservation for recruitments to the armed forces.

(b) and (c) Do not arise.

**Complaint Lodged by Humanist International Stockholm Committee regarding Bofors Gun deal with India**

**4346. SHRI SUKOMAL SEN :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Humanist International Stockholm Committee has lodged complaint with the Prosecutor-General of Sweden for the prosecution of Bofors and its two former Directors on charges of fraud, criminal breach of trust and falsification of documents in connection with the Bofors' 1700 core Howetzer gun deal with India;

(b) if so, what are the details thereof; and

(c) whether Government of India is also going to lodge similar complaints with the Prosecutor-General of Sweden ?

**THE MINISTER OF DEFENCE (SHRI K.C PANT) :** (a) and (b) The Government has no information about any such complaint.

(c) No, Sir.

**Schemes to be incorporated in Eighth Five Year Plan**

**4347. SHRI K.V. THANGKABALU :** Will the Minister of PLANNING be pleased to state :

(a) whether the Planning Commission has prepared any schemes

which will be incorporated in the Eighth Five Year Plan;

(b) if so, the projects on which main thrusts will be provided in the Eighth Five Year Plan; and

(c) whether final decision has been taken in this regard ?

**THE MINISTER OF PLANNING AND THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI) :** (a) to (c) Priority will be given to the expeditions completion of the on going schemes as at the commencement of the 8th Plan. In so far as new schemes/projects are concerned a decision will be taken in the light of inter-sectoral priorities set out in the Approach Paper of the Plan to be approved by the National Development Council.

**Manufacturing facilities of Aircraft in the Country**

**4348. SHRI KRISHNA KUMAR BIRLA :** Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission is setting up an interministerial committee to examine the feasibility for promoting aircraft manufacturing facilities in the country for export purposes and with end in view, Government proposes to liberalise its licensing policy to facilitate the private sector to enter the sophisticated field of engineering; and

(b) if so, what are the details thereof ?

**THE MINISTER OF PLANNING AND THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI) :** (a) and (b) Planning Commission has set up a Group

for examining the prospects of manufacture of aircrafts and their components in the country. The Group is to examine different aspects like demand, indigenous capabilities, possible areas for manufacture of aircrafts/components, creation of additional manufacturing facilities, possibilities of integrating the manufacturing facilities for civilian and defence sectors etc. The Group is expected to submit its report by 28th February, 1989.

#### **U.S. Military Aid to Supplement Pakistan's Defence Production**

4349. SHRI V. NARAYANA-SAMY: Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware of the Pakistan's programme of indigenous defence production to supplement the massive American military aid it has been receiving for the past few years ; and

(b) if so, what steps Government are taking as its defence strategy to meet Pakistan's massive plan for indigenous production of weapon systems ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI):** (a) Yes, Sir.

(b) Government keep a careful watch on all developments having a bearing on the country's security and take appropriate measures to maintain full defence preparedness at all times.

#### **Foreign hand behind reluctance of LTTE to settle issue of Sri Lankan Tamils**

4350. SHRI V. NARAYANA-SAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that there is a foreign hand behind the reluctance

of LTTE in coming to a settlement on the issue of Sri Lankan Tamils; and

(b) if so, whether Government have identified the foreign forces which are encouraging the Sri Lanka's Tamils to create law and order situation and killing of innocent people in the eastern and northern region of Sri Lanka ?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) :** (a) and (b) While Government have no definite information in this regard, there have been several reports about LTTE's links with foreign agencies.

#### **Exemption to Persons for Summoning Examination on Oath by the Tribunal**

4351. SHRI SHANKER SINH VAGHELA: Will the PRIME MINISTER be pleased to state :

(a) whether Section 22(3) (a) of the Central Administrative Tribunal Act, 1985 contemplates any particular individual or category of persons who cannot be summoned and examined on oath by the Tribunal; and

(b) if so, the manner in which tribunal is supposed to dispense justice on investigated merit in cases where fraud, perjury or contempt have been alleged and are an issue ?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC RELATIONS AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMPARAM) :** (a) and (b) Section 22(3) (a) read with clause (c) of the Administrative Tribunal Act, 1985 deals with the powers of the Central Administrative Tribunal for summoning and enforcing the attendance of any person